THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Oil Sector Public Sector Undertakings (PSUs), including Gas Authority of India Limited (GAIL) and Oil India Limited (OIL) carry out their Corporate Social Responsibility (CSR) activities and programmes in line with the provisions of section 135 of the Companies Act, 2013 and their CSR policy across the country. Presently, GAIL and OIL do not have any CSR activity in Chhattisgarh.

**Reduction in import of oil from Iran**

448. DR. SANJAY SINH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government of Iran has proposed to reduce Iranian oil exports to India;

(b) if so, whether it is also a fact that the Iranian Government has also reduced the payment window to 60 days time therein;

(c) the reasons behind such contention and the reply from ONGC Videsh Ltd. therefor; and

(d) the action taken by Government with the counterpart to conclude the attrition thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Oil PSUs import crude oil as per commercial and operational considerations. Accordingly, in their strategy for import of crude oil in 2017-18, Oil PSUs have reduced import of Iranian crude oil in comparison to 2016-17. Free credit period for the current financial year is 60 days. OVL, being an upstream company, does not deal in imports of crude oil.

(d) As stated above, Oil PSUs have been authorised to formulate policies for import of crude oil in their best commercial and operational interest.

**Investment by ONGC to develop hydrocarbon fields**

449. SHRI T. RATHINAVEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the ONGC has approved investment worth of ₹ 7,327 crores to develop five hydrocarbon fields and notified two new discoveries;

(b) if so, the details thereof;